

RBI/2022-23/69

A.P. (DIR Series) Circular No. 05

June 09, 2022

AD Category I banks

Madam/ Sir,

**Discontinuation of Return under Foreign Exchange Management Act, 1999**

Attention of Authorised Persons is invited to [A.P. \(DIR series\) circular No 26, dated February 18, 2022](#), wherein Authorised Persons were advised about proposed discontinuation of the return “Details of guarantee availed and invoked from non-resident entities”. It was also advised that the date of discontinuation would be notified in due course.

2. In this regard, reference may be drawn to [A.P. \(DIR series\) circular No 20, dated August 29, 2012](#), [Master Direction - External Commercial Borrowings, Trade Credits and Structured Obligations dated March 26, 2019](#) and the [Master Direction - Reporting under Foreign Exchange Management Act, 1999 dated January 01, 2016](#), as amended from time to time (Refer Part X – ‘Statement for reporting of non-resident guarantees issued and invoked in respect of fund and non-fund based facilities between two persons resident in India’).

3. It has now been decided to discontinue the above return, with effect from the quarter ending June 2022.

4. The above-mentioned Master Directions are being updated to reflect these changes. AD banks may bring the contents of this circular to the notice of their constituents.

5. The directions contained in this circular have been issued under Section 10(4) and 11(2) of the Foreign Exchange Management Act, 1999 (42 of 1999) and are without prejudice to permissions/approvals, if any, required under any other law.

Yours faithfully,

(Ajay Kumar Misra)  
Chief General Manager-in-Charge